

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 17390/2024

[Arising out of impugned final judgment and order dated 29-11-2024
in MCRC No. 46089/2024 passed by the High Court of Madhya Pradesh
Principal Seat at Jabalpur]

PRAKASH & ANR.

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

(IA No. 286953/2024 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 17370/2024 (II-A)

(IA No. 286738/2024 - EXEMPTION FROM FILING O.T. AND IA No.
286736/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES)

SLP(Cr1) No. 280/2025 (II-A)

Date : 19-02-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SANDEEP MEHTAFor Petitioner(s) :Mr. Suyash Mohan Guru, Adv.
Mr. Himanshu Tiwari, Adv.
Ms. Niti Richhariya, AOR
Mr. Adarsh Chamoli, Adv.For Respondent(s) :Mr. V.V.V. Pattabhiram, D.A.G.
Ms. Mrinal Gopal Elker, AOR
Ms. Chhavi Khandelwal, Adv.
Mr. Aditya Chaudhary, Adv.UPON hearing the counsel the Court made the following
O R D E RAs jointly prayed by learned counsels for the
parties, list these matters on 28.02.2025.In the meantime, respondent-State of Madhya
Pradesh to file counter affidavit.(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS(ANJU KAPOOR)
COURT MASTER

